

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 845 of 2020

IN THE MATTER OF:

Chander Prakash **...Appellant**

Versus

JNC Constructions Pvt. Ltd.
Through RP & Ors. **...Respondents**

Present: -

For Appellant: Mr. Sanchit Garg, Advocate.

For Respondents: Mr. Prabhjit Singh Soni, Mr. G.P. Madan and Mr. Aditya Madaan, Advocates for R-1.

Mr. Shravan Chandrashekhar, Advocates for R-1 (RP).

Mr. Aseem Chaturvedi, Mr. Yogesh Gupta and Mr. Shivank Diddi, Advocates for R-2 & R-3.

Mr. CS Prabhakar Kumar, Advocate for R-4.

WITH

Company Appeal (AT) (Insolvency) No. 855 of 2020

IN THE MATTER OF:

UP Awas Evam Vikas Parishad
(UP Housing and Development Board) **...Appellant**

Versus

JNC Constructions Pvt. Ltd. & Ors. **...Respondents**

Present: -

For Appellant: Mr. Rana Mukherjee, Sr. Advocate with Mr. Ritesh Agrawal, Advocate.

For Respondents: Mr. GP Madaan, Mr. Prabhjit Singh Soni, Mr. Shravan Chandrashekhar and Mr. Aditya Madaan, Advocates for R-2.

Mr. Aseem Chaturvedi and Mr. Shivank Diddi, Advocates for R-3.

Mr. Yogesh Gupta, Advocate for R- 3 (AR).

Cont.....

ORDER
(Virtual Mode)

08.04.2021 Heard Learned Counsel for the Appellant in Company Appeal (AT) (Insolvency) No. 855 of 2020.

Learned Counsel for the Appellant will further argue on the next date.

List these Appeals for further argument on **6th May, 2021**.

In the meanwhile, Parties are directed to file short additional written submissions not more than three pages, within two weeks.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ nn./